

ITEM NO.13

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. VIVEK SAXENA

IA 36877/2021, in Criminal Appeal No(s). 263/2023

MISHRILAL @ SUGGAN

Appellant(s)

VERSUS

THE STATE OF U.P.

Respondent(s)

IA No. 36877/2021 - EXEMPTION FROM FILING O.T.)

WITH

Cr1.A. No. 264/2023 (II)

Date : 09-05-2023 These matters were called on for hearing today.

For Appellant(s) Mr. Sandeep Kumar Dwivedi, Adv.
 Mr. Rakesh Mishra, AOR

Mr. Vikas Kumar Singh, Adv.
Ms. Rajshree Singh, Adv.
Mr. T. N. Singh, AOR
Dr. Sham Chand, Adv.

For Respondent(s)

Mr. Adarsh Upadhyay, AOR
Ms. Pallavi Kumari, Adv.

UPON hearing the counsel through Video Conference, the
Court made the following

O R D E R

Cr1. A. No. 263/2023

Sole respondent has already filed the counter affidavit.

Records have already been received.

Four weeks time, is granted to the appearing parties, to file
the additional documents.

Thereafter, list the matter before the Hon'ble Court, as per
rules.

Cr1. A. No. 264/2023

Records already received.

Respondent No.1 has already filed the counter affidavit.

Ld. Counsel for appellant has filed application for deletion in respect of Respondent No. 2, the same be placed before the Hon'ble Judge in Chambers for further directions.

VIVEK SAXENA
Registrar

MG